## [TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY]

## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (REVENUE-1) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110 002

No.F3 (53)/Fin (Rev-I)/2017-18/DS-VI/ 7-5-9

Dated: 27/1/ 2017

## Notification No.40/2017 - State Tax

No.F3 (53)/Fin/(Rev-I)/2017-18/ - In exercise of the powers conferred by section 148 of the Delhi Goods and Services Tax Act, 2017 (Delhi Act 03 of 2017) (hereafter in this notification referred to as the 'said Act'), the Lt. Governor of National Capital Territory of Delhi, on the recommendations of the Council, hereby notifies the registered person whose aggregate turnover in the preceding financial year did not exceed one crore and fifty lakh rupees or the registered person whose aggregate turnover in the year in which such person has obtained registration is likely to be less than one crore and fifty lakh rupees and who did not opt for the composition levy under section10 of the said Act as the class of persons who shall pay the state tax on the outward supply of goods at the time of supply as specified in clause (a) of sub-section (2) of section 12 of the said Act including in the situations attracting the provisions of section 14 of the said Act, and shall accordingly furnish the details and returns as mentioned in Chapter IX of the said Act and the rules made thereunder and the period prescribed for the payment of tax by such class of registered persons shall be such as specified in the said Act.

This notification shall come into force with effect from the 13th day of October, 2017.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi,

(A.K. Singh)
Dy. Secretary VI (Finance)

No.F3 (53)/Fin (Rev-I)/2017-18/DS-VI/

Dated:

2017

Copy forwarded for information to:-

1. The Principal Secretary (GAD), Government of NCT of Delhi in duplicate with the request to publish the notification in Delhi Gazette Part-IV (Extraordinary) in today's date.

2. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi.

3. The Principal Secretary to the Hon'ble Chief Minister, Government of NCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi

4. The Principal Secretary (Finance), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi

5. The Commissioner, State Tax, Delhi, Vyapar Bhawan, I.P. Estate, New Delhi.

- 6. The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 7. The P.A. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old Secretariat, Delhi.
- 8. The Additional Secretary (Law), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 9. OSD to Chief Secretary, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 10.Guard File.

11. Website

(A.K. Singh) Dy. Secretary VI (Finance)